

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 49634/2025

[Arising out of impugned final judgment and order dated 10-04-2025 in SA No. 1120/2024 passed by the High Court of Judicature at Allahabad]

STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

BHAIRAV NATH SINGH & ORS.

Respondent(s)

(IA No. 236315/2025 - CONDONATION OF DELAY IN FILING AND IA No. 236319/2025 - EXEMPTION FROM FILING O.T.)

Date : 19-09-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) :Mr. Namit Saxena, AOR
Mr. Abhinav S Agarwal, Adv.
Ms. Avni Singh, Adv.

For Respondent(s) :Mr. Ujjwal Satsangi, Adv.
Mr. Karan Verma, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Petitioners lays challenge to the judgment and order dated 10-04-2025 in SA No. 1120/2024 titled "*State of U.P. & Ors. vs. Bhairav Nath Singh & Ors.*" passed by the High Court of Judicature at Allahabad.

2. The sole issue which arises for consideration is as to whether Circular dated 24.02.2016 (Annexure P/7 at page 38) or for that matter Government order dated 24.02.2016/Rules of 2016 excludes the category to which the respondents belong i.e., Prashikshan Mitra

on the vacant post of Instructors on a daily wage basis. Initially they were engaged for a period of one year. Thereafter, after expiry of one year, their appointment was extended upto 30.06.2002 vide G.O. dated 30.05.2001. On 24.02.2016, the Government issued a Regularization Order. The High Court vide its order dated 10.04.2025, by applying the same has regularized the services of all respondents/ employees who, otherwise were not covered by the Policy.

3. Delay condoned.

4. Issue notice, returnable on 17.10.2025.

5. Dasti service, in addition, is permitted. Let steps for service be taken within two weeks.

6. In the notice itself let it be mentioned that respondents are required to file their counter affidavit and reply to the interlocutory application(s), if any, before the next date of listing.

7. We clarify that the services of the respondents who were initially engaged on daily-wage basis shall not be disturbed. However, the issue of their regularization it at all and from which date, is what, we shall examine.

(RAJNI MUKHI)
ASTT. REGISTRAR-cum-PS

(CHETNA BALOONI)
COURT MASTER (NSH)